

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
RAJYA SABHA  
UNSTARRED QUESTION NO. 1181  
TO BE ANSWERED ON FEBRUARY 13, 2023**

**IRREGULARITIES IN SELECTION OF BENEFICIARIES IN PMAY (U)**

**NO. 1181. SHRI ADITYA PRASAD:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) the details of allotment of houses constructed under Pradhan Mantri Awas (Urban) Yojana in the State of Jharkhand and the details of eligible beneficiaries;
- (b) whether Government has received any complaint regarding irregularities in the process of selection or allocation of beneficiaries under Pradhan Mantri Awas (Urban) Yojana, if so, the action taken thereon; and
- (c) the efforts being made to make the application process for PMAY-U in Jharkhand swift and transparent?

**ANSWER  
THE MINISTER OF STATE IN THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI KAUSHAL KISHORE)**

(a) : 'Land' and 'Colonisation' are State subjects. Schemes related to housing in their respective areas are implemented by States/Union Territories (UTs). However, Government of India is supplementing the efforts of States/UTs by providing Central assistance under Pradhan Mantri Awas Yojana-Urban (PMAY-U) since June, 2015 to provide pucca house with basic amenities to all eligible urban beneficiaries through four verticals of PMAY-U, i.e. Beneficiary-led individual house construction/ enhancement (BLC); Affordable Housing in Partnership (AHP); 'In-situ' Slum Redevelopment (ISSR); and Credit Linked Subsidy Scheme (CLSS).

PMAY-U is a demand driven scheme and Government of India has not fixed any target for construction of houses. Based on the demand assessed and project proposals submitted by the State of Jharkhand, a total of 2,34,369 houses have been sanctioned so far. Of the sanctioned houses, 2,08,798 have been grounded for construction; of which 1,17,720 are completed/ delivered as on 06.02.2023.

PMAY-U scheme period has been extended up to 31.03.2024, except Credit Linked Subsidy Scheme (CLSS) vertical, to complete all the houses sanctioned till 31.03.2022 in States/ UTs without changing the funding pattern and implementation methodology. During the extended period, no additional houses will be sanctioned. However, within an overall ceiling of 122.69 lakh houses sanctioned till 31.03.2022, States/UTs may be sanctioned houses under BLC vertical against curtailment of non-starter houses under BLC, AHP and ISSR verticals of PMAY-U.

(b) & (c) The selection of beneficiaries is done by respective State/UT Government including the State of Jharkhand as per scheme guidelines of PMAY-U. Any instance of irregularity/complaint/representation regarding PMAY-U including those in the process of selection of beneficiaries under the scheme during the entire course of implementation are addressed through suitable grievance redressal system available at both State/UT and City level as per existing rules and regulations. Moreover, a Centralised Public Grievance Redress and Monitoring System (CPGRAMS) is also available to the citizens to lodge their grievances to the public authorities on any subject related to service delivery including PMAY-U for redressal. Further, MoHUA has also developed a Public Grievances Redress and Monitoring System for registering any form of complaints regarding implementation of PMAY-U and its speedy disposal.

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